GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:3091 ANSWERED ON:12.08.2005 RURAL ELECTRIFICATION Ahir Shri Hansraj Gangaram;Pallani Shamy Shri K.C.

Will the Minister of POWER be pleased to state:

- (a) the number of villages in the country which are without electricity;
- (b) the hurdles in the electrification of these villages;
- (c) the steps being taken by the Government for electrification of villages of rural areas in the country;
- (d) the role of State Governments in this regard;
- (e) whether any time frame has been fixed for electrification of all the villages of rural areas in the country;
- (f) if so, the details of on going rural electrification programmes with the help of Union Government at present; and
- (g) the financial assistance provided to each State during the last three years?

Answer

THE MINISTER OF POWER(SHRIP.M. SAYEED)

- (a): There are 112401 balance unelectrified villages in the country as on 31.3.2004 as per OM No.44/19/2004-D (RE) dated 18-3-2004 of Ministry of Power (at Annexure-I).
- (b): The main hurdles in electrification of balance un-electrified villages have been:
- (i) Inadequacy of funds
- (ii) Commercial non-viability of projects making the states/utilities reluctant to take loans even on soft terms for project implementation.
- (iii) Inability of State Electricity Boards, in some States, to undertake large electrification jobs in a short period of time.
- (c) : Government has been implementing various schemes for rural electrification from time to time like Kutir Jyoti Programme, rural electrification under Minimum Need Programme (MNP) and Pradhan Mantri Gramodaya Yojana (PMGY). To accelerate the pace of rural electrification, Govt. of India in May 2004 introduced a scheme `Accelerated Electrification of One lakh Villages and One Crore Households.` Under this scheme there was a provision for about 40% capital subsidy for eligible projects and balance 60% of the project cost as loan assistance from REC on soft terms.

Subsequently, Hon'ble Prime Minister, Govt. of India, launched a new scheme 'Rajiv Gandhi Grameen Vidyutikaran Yojana - Scheme for Rural Electricity Infrastructure & Household Electrification' on 4th April, 2005 for the attainment of the National Common Minimum Programme (NCMP) goal of providing access to electricity to all households in the country in five years. This scheme merges the earlier scheme of 2004-05 'Accelerated Electrification of One Lakh Villages and One Crore Households' and Minimum Need Programme (MNP) for rural electrification. 90% capital subsidy of the project cost will be provided under the scheme by the Centre.

- (d): Under Section 6 of Electricity Act, 2003, the State Government shall endeavour to supply electricity to all areas including villages and hamlets.
- (e): It is targeted to electrify all villages and habitations in five years under 'Rajiv Gandhi Grameen Vidyutikaran Yojana'.
- (f): The details of the ongoing rural electrification programme i.e. `Rajiv Gandhi Grameen Vidyutikaran Yojana` is at Annexure-I in the scheme document.
- (g): State-wise details of disbursements made under various rural electrification schemes during the last three years are at Annexure-

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF UNSTARRED QUESTION NO.3091 TO BE ANSWERED IN THE LOK SABHA ON 12.08.2005.

(Ministry of Power Office Memorandum No. 44/19/2004-D(RE) dated 18th March 2005)

Sub: Rajiv Gandhi Grameen Vidyutikaran Yojna - Scheme of Rural Electricity Infrastructure and Household Electrification Approval of the President is conveyed for the `Rajiv Gandhi Grameen Vidyutikaran Yojna - Scheme of Rural Electricity Infrastructure and Household Electrification` for the attainment of the National Common Minimum Programme (NCMP) goal of providing access to electricity to all households in five years.

- 1. The scheme would be implemented through the Rural Electrification Corporation (REC).
- 2. Ninety per cent capital subsidy would be provided for overall cost of the projects under the scheme.
- 3. The present approval is for implementation of Phase I of the scheme for capital subsidy of Rs.5000 crores during the 10th Plan period.
- 4. States must make adequate arrangements for supply of electricity and there should be no discrimination in the hours of supply between rural and urban households.
- 5. For projects to be eligible for capital subsidy under the scheme, prior commitment of the States would also be obtained before sanction of projects under the scheme for :
- i. deployment of franchisees for the management of rural distribution in projects financed under the scheme, and
- ii. the provision of requisite revenue subsidies to the State Utilities as required under the Electricity Act, 2003.
- 6. SCOPE OF THE SCHEME

Under the scheme, projects could be financed with capital subsidy for provision of -

- 6.1 Rural Electricity Distribution Backbone (REDB)
- Provision of 33/11 KV (or 66/11 KV) sub-stations of adequate capacity and lines in blocks where these do not exist.
- 6.2 Creation of Village Electrification Infrastructure

(VEI)

- Electrification of un-electrified villages.
- Electrification of un-electrified habitations.
- Provision of distribution transformers of appropriate capacity in electrified villages/habitation(s).
- 6.3 Decentralised Distributed Generation (DDG) and Supply
- Decentralised generation-cum-distribution from conventional sources for villages where grid connectivity is either not feasible or not cost effective provided it is not covered under the programme of Ministry of Non-conventional Energy Sources for providing electricity from non- conventional energy sources under their remote village electrification programme of 25000 villages.
- 6.4 REDB, VEI and DDG would also cater to the requirement of agriculture and other activities including

ð irrigation pumpsets ð small and medium industries ð khadi and village industries ð cold chains ð healthcare

ú education and IT

This would facilitate overall rural development, employment generation and poverty alleviation.

6.5 Rural Household Electrification of Below Poverty Line Households:

Electrification of un-electrified Below Poverty Line (BPL) households would be financed with 100% capital subsidy as per norms of Kutir Jyoti Programme in all rural habitations. Households above poverty line would be paying for their connections at prescribed connection charges and no subsidy would be available for this purpose.

The over-all subsidy of components from paras 7.1, 7.2, 7.3, 75 taken together should be kept within 90% of the over-all project cost. The over-all cost estimate of different components for all villages and household are at the Annexure-A.

6.6 The project covers the entire country. The details of the un-electrified villages and households access to electricity as per census 2001 is in the Annexure-B and Annexure-C.

7. Franchisees:

In the management of rural distribution through franchisees who could be Non-Governmental Organisations (NGOs), Users Association, Cooperatives or individual entrepreneurs, the Panchayat institutions would be associated. The franchisees arrangement could be for system beyond and including feeders from substation or from and including Distribution Transformer(s).

- 8. Revenue Sustainability Based on the consumer mix and the prevailing consumer tariff and likely load, the Bulk Supply Tariff (BST) for the franchisee would be determined after ensuring commercial viability of the franchisee. Wherever feasible, bidding may be attempted for determining the BST. This Bulk Supply Tariff would be fully factored into the submissions of the State Utilities to the State Electricity Regulatory Commissions (SERCs) for their revenue requirements and tariff determination. The State Government under the Electricity Act is required to provide the requisite revenue subsidies to the State Utilities if it would like tariff for any category of consumers to be lower that the tariff determined by the SERC. While administering the scheme, prior commitments may be taken from the State Government regarding -
- a) Determination of bulk supply tariff for franchisees in a manner that ensures their commercial viability.
- b) Provision of requisite revenue subsidy by the State Government to the State Utilities as required under the Electricity Act.
- 9. The capital subsidy for eligible projects under the scheme would be given through REC. These eligible projects shall be implemented fulfilling the conditionalities indicated above. In the event the projects are not implemented satisfactorily in accordance with the conditionalities indicated above, the capital subsidy could be converted into interest bearing loans.
- 10. The services of Central Public Sector Undertakings (CPSUs) have been offered to the states for assisting them in the execution of Rural Electrification Projects as per their willingness and requirement. With a view to augment the implementation capacities for the programme, REC has entered into Memorandum of Understanding (MOUs) with NTPC, POWERGRID, NHPC AND DVC to make available CPSUs` project management expertise and capabilities to states wishing to use their services. This is being operationalised through a suitable Tripartite Agreement.
- 11. Upto 1 per cent of the total subsidy under the scheme would be used for associated works / efforts of the programme linked to research, technology development, capacity building, information system development, awareness and other administrative and associated expenses and undertaking of pilot studies and projects complimentary to this rural electrification scheme.
- 12. This scheme merges the existing `Accelerated Electrification of one lakh Villages and one crore Households` and the Minimum Needs Programme for rural electrification.
- 13. The scheme will be subject to evaluation and a view on modification required for implementation during 11th Plan will be taken after a comprehensive review towards the end of 10th Plan.
- 14. The expenditure involved on above scheme would be debitable to the following Head under Grant No. 73 Ministry of Power for the year 2004-05 and corresponding head of account for the subsequent years.

2801 Power (Major Head) 06.796 Rural Electrification -3-. Rural Electrification 03.00.33 - Subsidies

15. This issues with the concurrence of Finance Wing vide their diary No. 3766/2055-JS&FA dated the 18th March, 2005.

- sd -

(Ajay Shankar) Additional Secretary to the Government of India Tel:23715378

To,

- 1. The Chief Secretaries of all States
- 2. The Secretary, Power/Energy of all States
- 3. Chairman of all States (Utilities)

- 4. Chairman & Managing Director, REC Scope Complex, New Delhi. Copy to:
- 1. Prime Minister's Office, South Block, New Delhi.
- 2. Cabinet Secretary, Cabinet Sectt. Rashtrapati Bhawan, New Delhi.
- 3. Ministry of Finance, Deptt. of Expenditure (Plan Finance), New Delhi.
- 4. Chairman, Central Electricity Authority, R.K. Puram, New Delhi.
- 5. Secretary, Planning Commission, New Delhi.
- 6. Secretary, Ministry of Non-conventional Energy Sources, New Delhi.
- 7 Secretary, Ministry of Rural Development, Krishi Bhawan, New Delhi.
- 8. Secretary, Department of Panchayati Raj, New Delhi.
- 9. Secretary, Ministry of Programme Implementation, New Delhi.
- 10. Department of Development of North Eastern Region, New Delhi.
- 11. CMDs of NHPC, NTPC, POWERGRID, DVC.
- 12. PPS to Secretary (P)/PS to SS (P)/ AS(GC)
- 13. All JSs / All Directors / DS in the Ministry of Power.

- sd -

(Ajay Shankar) Additional Secretary to the Government of India Tel:23715378

ANNEXURE-A

SCHEME ON RURAL ELECTRICITY INFRASTRUCTURE AND VILLAGE ELECTRIFICATION COST ESTIMATES OF THE SCHEME

Rs. In crore

- 1. Electrification of 125,000 un-electrified villages which includes interalia development of backbone network comprising Rural Electricity Distribution Backbone (REDB) and Village Electrification Infrastructure (VEI) and last mile service connectivity to 10% Households in the village @ Rs. 6.50 lakh/village
- 2. Rural Households Electrification (RHE) of 3,510 population under BPL i.e. 30% of 7.8 crore. Un-electrified Households/ i.e. 2.34 crore households @ Rs.1500/H/H as per Kutir Jyoti dispensation
- 3. Augmentation of backbone network in 4,620 already electrified villages having unelectrified inhabitations @ Rs./1 lakh/village for 4.62 lakh villages

Total (1 + 2 + 3) Outlay for the scheme Subsidy component @ 90% for items 1 & 3 and 100% for item 2	16,255 16,000 14,750
Component of subsidy to be set aside for enabling activities including technology	160
development @ 1% of outlay	

ANNEXURE - B Status of Village Electrification as on 31.3.2004

S1. State Total No. of Total No. of Balance %age of No. inhabited villages Villages Unelectrified elecrified as per 1991 sensus Electrified Villages Villages

1 Prac	Andhra desh	26586	26565	\$	100
2. Prac	Arunachal desh	3649	2335	1314	64
3.	Assam	24685	19081	5604	77.30
4.	Bihar	38475	19251	19224	50
5. 6.	Jharkhand Goa	29336 360	7641 360	21695 -	26 100
7	Gujarat	18028	17940	\$	100
8.	Haryana	6759	6759	-	100
9. Prac	Himachal desh	16997	16891	106	99.38
10	J&K	6477	6301	176	97.28
11.	Karnataka	27066	26771	295	98.91
12.	Kerala	1384	1384	-	100
13.	Madhya	51806	50474	1332	97.43
Prac					
14.	Chhattisgarh	19720	18532	1188	94
15.	Maharashtra	40412	40351	-	100
16.	Manipur	2182	2043	139	93.63
17.	Meghalaya	5484	3016	2468	55
18.	Mizoram	698	691	7	99
19.	Nagaland	1216	1216	_	100
20.	Orissa	46989	37663	9326	80.15
21.	Punjab	12428	12428	_	100
22.	Rajasthan	37889	37276	613	98.38

23. 24. 25. 26. Prad 27. 28. Tota	Uttaranchal West Bengal	447 15822 855 97122 15681 37910 586463	405 1582 818 5704 1313 3170 47382	2 - 37 2 40080	90.60 100 95.67 58.73 83.73 83.63 80.80
	tes) l UTs India	1093 587556	1090 474982	\$ 112401	100% 80.80%

- \$ Balance villages are not feasible for electrification.
- # As per the new definition of village electrification (effective from 2004-05) total number of unelectrified villages is estimated to be around 1,25,000.

Annexure -C

RURAL HOUSEHOLDS ELECTRIFICATION - 2001 CENSUS

S. S T A T E TOTAL NO. OF HOUSEHOLDS % % un-electrified No. RURAL HAVING electrified Households HOUSEHOLDS ELECTRICITY House-holds

2 Arunachal Pradesh 164,501 73,250 44.53 55.47 3 Assam 4,220,173 697,842 16.54 83.46 4 Bihar 12,660,007 649,503 5.13 94.87 5 Chhattisgarh 3,359,078 1,548,926 46.11 53.89 6 Delhi 169,528 144,948 85.50 14.50 7 Goa 140,755 130,105 92.43 7.57 8 Gujarat 5,885,961 4,244,758 72.12 27.88 9 Haryana 2,454,463 1,926,814 78.50 21.50 10 Himachal Pradesh 1,097,520 1,036,969 94.48 5.52 11 Jammu & Kashmir 1,161,357 868,341 74.77 25.23 12 Jharkhand 3,802,412 379,987 9.99 90.01 13 Karnataka 6,675,173 4,816,913 72.16 27.84 14 Kerala 4,942,550 3,238,899 65.53 34.47 15 Madhya Pradesh 8,124,795 5,063,424 62.32 37.68 16 Maharashtra 10,993,623 7,164,057 65.17 34.83 17 Manipur 296,354 155,679 52.53 47.47 18 Meghalaya 329,678 99,762 30.26 69.74 19 Mizoram 79,362 35,028 44.14 55.86 20 Nagaland 265,334 150,929 56.88 43.12 21 Orissa 6,782,879 1,312,744 19.35 80.65 22 Punjab 2,775,462 2,482,925 89.46 10.54 23 Rajasthan 7,156,703 3,150,556 44.02 55.98 24 Sikkim 91,723 68,808 75.02 24.98 25 Tamil Nadu 8,274,790 5,890,371 71.18 28.82 26 Tripura 539,680 171,357 31.75 68.25 27 Uttar Pradesh 20,590,074 4,084,288 19.84 80.16 28 Uttaranchal 1,196,157 602,255 50.35 49.65 29 West Bengal 11,161,870 2,262,517 20.27 79.73

1 Andhra Pradesh 12,676,218 7,561,733 59.65 40.35

Union Territories

- 1 A.& Nicobar Islands 49,653 33,807 68.09 31.91 2 Chandigarh 21,302 20,750 97.41 2.59 3 D.& Nagar Haveli 32,783 27,088 82.63 17.37

- 4 Daman & Diu 22,091 21,529 97.46 2.54 5 Lakshadweep 5,351 5,337 99.74 0.26 6 Pondicherry 72,199 58,486 81.01 18.99 ALL INDIA 138,271,559 60,180,685 43.52 56.48

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (g) OF UNSTARRED QUESTION NO.3091 TO BE ANSWERED IN THE LOK SABHA ON 12.08.2005.

Disbursements of Grant for the year 2002-03

Rupees in lakhs

Sr	. State	KJ	MNP	PMGY	Total
No		1(0	LINI	11101	iocai
1	ANDHRA PRADESH	1723.14	0.00	1705.00	3428.14
2	ARUNACHAL PRADESH	19.53	1200.00	684.00	1903.53
3	ASSAM	360.00	6000.00	3000.00	9360.00
4	BIHAR	990.72	6800.00	2417.30	10208.02
5	CHHATTISGARH	342.48	800.00	515.00	1657.48
6	GOA	0.00	0.00	6.00	6.00
7	GUJARAT	67.12	0.00	0.00	67.12
8	HARYANA	129.65	0.00	142.90	272.55
9	HIMACHAL PRADESH	18.69	200.00	110.00	328.69
10	JAMMU & KASHMIR	0.00	0.00	800.00	800.00
11	JHARKHAND	293.69	6800.00	1116.90	8210.59
12	KARNATAKA	5154.58	0.00	1000.00	6154.58
13	KERALA	509.20	0.00	0.00	509.20
14	MADHYA PRADESH	313.57	800.00	1275.00	2388.57
15	MAHARASHTRA	111.10	0.00	1664.00	1775.10
16	MANIPUR	0.00	270.00	600.00	870.00
17	MEGHALAYA	27.09	3000.00	600.00	3627.09
18	MIZORAM	54.00	0.00	598.00	652.00
19	NAGALAND	85.45	130.00	650.00	865.45
20	ORISSA	472.58	6000.00	100.00	6572.58

21	PUNJAB	47.68	0.00	444.00	491.68
22	RAJASTHAN	229.65	0.00	1061.00	1290.65
23	SIKKIM	6.93	0.00	400.00	406.93
24	TAMIL NADU	609.13	0.00	1608.20	2217.33
25	TRIPURA	96.69	0.00	500.00	596.69
26	UTTAR PRADESH	1050.00	15000.00	10187.00	26237.00
27	UTTARANCHAL	728.77	7000.00	2000.00	9728.77
28	WEST BENGAL	423.91	6000.00	2774.00	9197.91
Total 13865.35 60000.00 35958.30 109823.65					

KJ - Kutir Jyoti PMGY - Pradhan Mantri Gramodaya Yojana MNP - Minimum Need Programme

Disbursements of Grant for the year 2003-04 Rupees in lakhs

Sl	STATE	KJ	MNP	PMGY	TOTAL
No					
	ANDHRA PRADESH ARUNACHAL PRADESH ASSAM BIHAR CHHATTISGARH GOA GUJARAT HARYANA HIMACHAL PRADESH JAMMU & KASHMIR JHARKHAND KARNATAKA KERALA MADHYA PRADESH MAHARASHTRA MANI PUR MEGHALAYA MIZORAM NAGALAND ORISSA PUNJAB RAJASTHAN SIKKIM	2159.87 187.18 0.00 152.75 509.56 0.00 37.50 85.24 17.06 0.00 66.55 1541.13 416.49 149.41 50.37 0.00 51.16 27.00 43.60 0.00 100.37 222.30 14.74	0.00 1200.00 6000.00 6800.00 0.00 0.00 0.00 200.00 0.00 6800.00 0.00 800.00 0.00 400.00 3000.00 0.00 6000.00 0.00	1438.00 684.00 2900.00 2417.30 515.00 6.00 712.20 142.90 200.00 800.00 744.60 1000.00 0.00 1275.00 1664.00 600.00 598.00 2982.00 100.00 444.00	3597.87 2071.18 8900.00 9370.05 1824.56 6.00 749.70 228.14 417.06 800.00 7611.15 2541.13 416.49 2224.41 1714.37 1000.00 3651.16 625.00 3025.60 6100.00 544.37 1283.30 414.74
24 25	TAMIL NADU TRIPURA	145.81 66.10	0.00	608.20 700.00	754.01 766.10
26	UTTAR PRADESH	0.00	15000.00	9277.00	24277.00
27 28 Tota	UTTARANCHAL WEST BENGAL 1 6044.19 60000.0	0.00 0.00 0.00 36685.9	6000.00	3816.75	8000.00 9816.75

KJ - Kutir Jyoti

Disbursements of Grant for the year 2004-05

Rupees in lakhs

S1. State KJ BPL PMGY Total AREP AREP Total No. loans subsidy AREP

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1 ANDHRA PRADESH 377.00 912.00 1705.00 2994.00 0.00 0.00 0.00 2 ARUNACHAL PRADESH 186.00 225.00 684.00 1095.00 0.00 0.00 0.00
263.00 182.00 2417.30 2862.30 12014.00 8010.00 20024.00
4 BIHAR
5 CHHATTISGARH 111.00 744.00 584.00 1439.00 0.00 0.00 0.00
6 GOA 0.00 0.00 0.00 0.00 0.00 0.00 0.00
7 GUJARAT 27.00 23.00 712.30 762.30 0.00 0.00 0.00 8 HARYANA 10.00 41.00 142.80 193.80 0.00 0.00 0.00
12 KARNATAKA 213.00 0.00 1000.00 1213.00 0.00 0.00 0.00
13 KERALA 0.00 1047.00 0.00 1047.00 0.00 0.00 0.00 14 MADHYA PRADESH 152.00 173.00 637.50 962.50 0.00 0.00 0.00
15 MAHARASHTRA 14.00 40.00 414.76 468.76 0.00 0.00 0.00
16 MANIPUR 0.00 0.00 600.00 600.00 0.00 0.00
21 PUNJAB 33.00 150.00 222.00 405.00 0.00 0.00 0.00 22 RAJASTHAN 112.00 0.00 1061.00 1173.00 560.00 373.00 933.00
24 TAMIL NADU 135.00 0.00 271.52 406.52 0.00 0.00 0.00 25 TRIPURA 111.00 108.00 850.00 1069.00 0.00 0.00 0.00
1741.00 4134.00 24470.78 30345.78 57841.00 38561.00 96402.00
Total
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KJ - Kutir Jyoti

AREP - Accelerated Rural Electrification Programme

BPL - Below Poverty Line

- No funds were released in 2004-05 under Minimum Need Programme for rural electrification